

**(OPEN COURT)**

**CENTRAL ADMINISTRATIVE TRIBUNAL,  
ALLAHABAD BENCH  
ALLAHABAD**

ALLAHABAD this the 15<sup>th</sup> day of **May, 2019**.

**HON'BLE MS. AJANTA DAYALAN, MEMBER (A).  
HON'BLE MR. ASHISH KALIA, MEMBER (J).**

Original Application Number. 330/00377/2018.

Major (Dr.) Farah Deeba, w/o Dr. M.K. Khan, posted as Administrative Officer at 6 U.P. Girls Bn. N.C.C., 2, Chatham Lines, Allahabad.

.....Applicant.

**VE R S U S**

1. Union of India through Secretary, Ministry of Defence, Government of India, New Delhi.
2. Director General, National Cadet Core, R.K. Puram Sector 4, New Delhi.
3. Deputy Director (MS Branch), National Cadet Core, R.K. Puram Sector 4, New Delhi.
4. Brig. V.K. Chhatre, Group Commander, N.C.C. Group Head Quarter, Chatham Lines, Allahabad.
5. Lt. Cdr. Debashish Guha, 1, U.P. Naval N.C.C. Chatham Lines, Allahabad.
6. Brig. P.P.S. Bajwa, Presiding Officer, Inquiry Committee, N.C.C. Group Head Quarter, Allahabad.

.....Respondents

Advocate for the applicant : Shri B.N. Singh  
Shri D.P. Singh

Advocate for the Respondents: Shri L.P. Tiwari

**O R D E R**

**(Delivered by Hon'ble Ms. Ajanta Dayalan, A.M)**

In the present OA, the applicant has challenged the transfer order dated 27.03.2018.

2. Learned counsel for the respondents states that the transfer order dated 27.03.2018 has been cancelled by the respondents

department vide order dated 07.12.2018 for which he has already filed Supplementary Affidavit dated 22.02.2019. Learned counsel for the respondents stated that in view of this position, nothing remains to be decided in the present OA and the OA has become infructuous.

3. We observed in the OA, the applicant has sought two reliefs. First is regarding quashing of transfer order dated 27.03.2018 and second prayer is to take immediate decision on the complaint made by the applicant to the Additional Director General , U.P. N.C.C. and to conclude the court of enquiry.

4. We find that the second prayer of the applicant is not maintainable with us as it does not relate to service conditions of the applicant

5. In view of the above, the OA is now dismissed as having rendered infructuous. Consequently, M.A Nos. 377/18, 440/19, 773/19, 912/19, 1506/18 and 2568/18 are also dismissed.

**(ASHISH KALIA)**  
**MEMBER- J.**

**(AJANTA DAYALAN)**  
**MEMBER- A.**

Anand...